

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 264 OF 2025

IN THE MATTER OF:

**Residents Welfare Association of Savita Vihar**

... Applicant

Versus

**Irrigation & Flood Control Department & Ors.**

... Respondents

**INDEX**

S. No.	Particulars	Page No.
1.	Rejoinder / Reply on behalf of Applicant RWA Savita Vihar to the Replies filed by Respondent No. 1 (I&FC Department) and Respondent No. 3 (Delhi Jal Board)	1-3
2.	Annexure A (Colly): Photographs and Google Map screenshots showing present condition of Trunk Drain No. 2	4-13
3.	Accompanying Affidavit	14

DELHI:

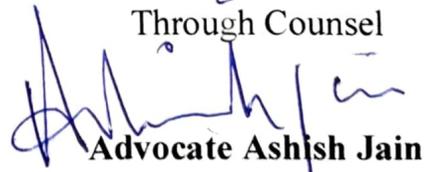
DATE:

10/10/2025

Applicant



Through Counsel



Advocate Ashish Jain

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 264 OF 2025

IN THE MATTER OF:

**Residents Welfare Association of Savita Vihar** ... Applicant

Versus

**Irrigation & Flood Control Department & Ors.** ... Respondents**REJOINDER / REPLY ON BEHALF OF APPLICANT RWA SAVITA VIHAR**TO THE REPLIES FILED BY RESPONDENT NO. 1 (I&FC DEPARTMENT) AND  
RESPONDENT NO. 3 (DELHI JAL BOARD)**MOST RESPECTFULLY SHOWETH:**

1. The Applicant respectfully submits this rejoinder in response to the replies filed by Respondent No. 1 (Irrigation & Flood Control Department) and Respondent No. 3 (Delhi Jal Board). The contents of both replies are denied save and except those which are specifically admitted herein.
2. The claim of Respondent No. 1 that the remediation work of Trunk Drain No. 2 (TD-2) has been completed is factually incorrect. Only superficial removal of large boulders and concrete debris has been done. The drain remains choked with thick silt, sludge, and waste material, thereby continuing to obstruct the flow of water.
3. The ground reality is that foul odour, stagnation, and mosquito breeding persist unabated. The situation has not improved materially even after the so-called desilting and cleaning drives. This clearly shows that the works were partial, cosmetic, and ineffective.

4. The Status Report filed by Respondent No. 3 / Delhi Jal Board is equally misleading and self-contradictory. While it asserts that no sewage from Savita Vihar or adjoining areas flows into the drain, the persistent stench, dark coloration of water, and sludge accumulation on the drain surface belie such claims.

5. The alleged inspection by DJB officials on 25.07.2025 and 26.08.2025 was only a casual visual inspection conducted without any flow measurement, sampling, or water quality analysis. Therefore, the conclusion that “no sewage is falling into the drain” is arbitrary and unsupported by scientific evidence.

6. It is respectfully submitted that the groundwater and drain condition clearly indicate ingress of untreated sewage, possibly through leakages, illegal cross-connections, or overflow from local networks, which remain unmonitored. DJB’s assertion that its system is fully functional stands contradicted by these visible facts.

7. The joint responsibility of Respondent Nos. 1, 2, and 3—namely, I&FC, PWD, and DJB—cannot be denied. The obstruction of the drain due to debris from the PWD’s flyover construction, coupled with the entry of untreated sewage and silt accumulation, has together resulted in severe environmental degradation, public nuisance, and health hazards to residents.

8. Despite the orders of this Hon’ble Tribunal, no coordinated or periodic desilting schedule has been put in place. Nor has any comprehensive report or inspection been conducted by a neutral body such as DPCC or CPCB to ascertain the true condition of the drain.

9. The Applicant submits that both respondents have sought to shift blame on each other while the actual condition of the drain continues to deteriorate. Residents are suffering from foul stench, mosquito menace, and risk of vector-borne diseases, all attributable to administrative inaction.

10. The Applicant craves leave to file recent photographs and *Google Map* recordings showing the present state of the drain and its surroundings, demonstrating that neither desilting nor remediation has been effectively completed, as **Annexure A (Colly)**.

**PRAYER**

- a) Take on record the present rejoinder filed on behalf of the Applicant;
- b) Direct Respondent No. 1 (I&FC Department) and Respondent No. 3 (Delhi Jal Board) to conduct a comprehensive joint inspection with DPCC/CPCB and file a scientific status report including water quality analysis and desilting details;
- c) Direct all concerned agencies to undertake complete desilting, remediation, and deodorization of the entire stretch of Trunk Drain No. 2 within a time-bound manner; and
- d) Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the interest of justice, public health, and environment.

DELHI:

DATE: 10.10.2025

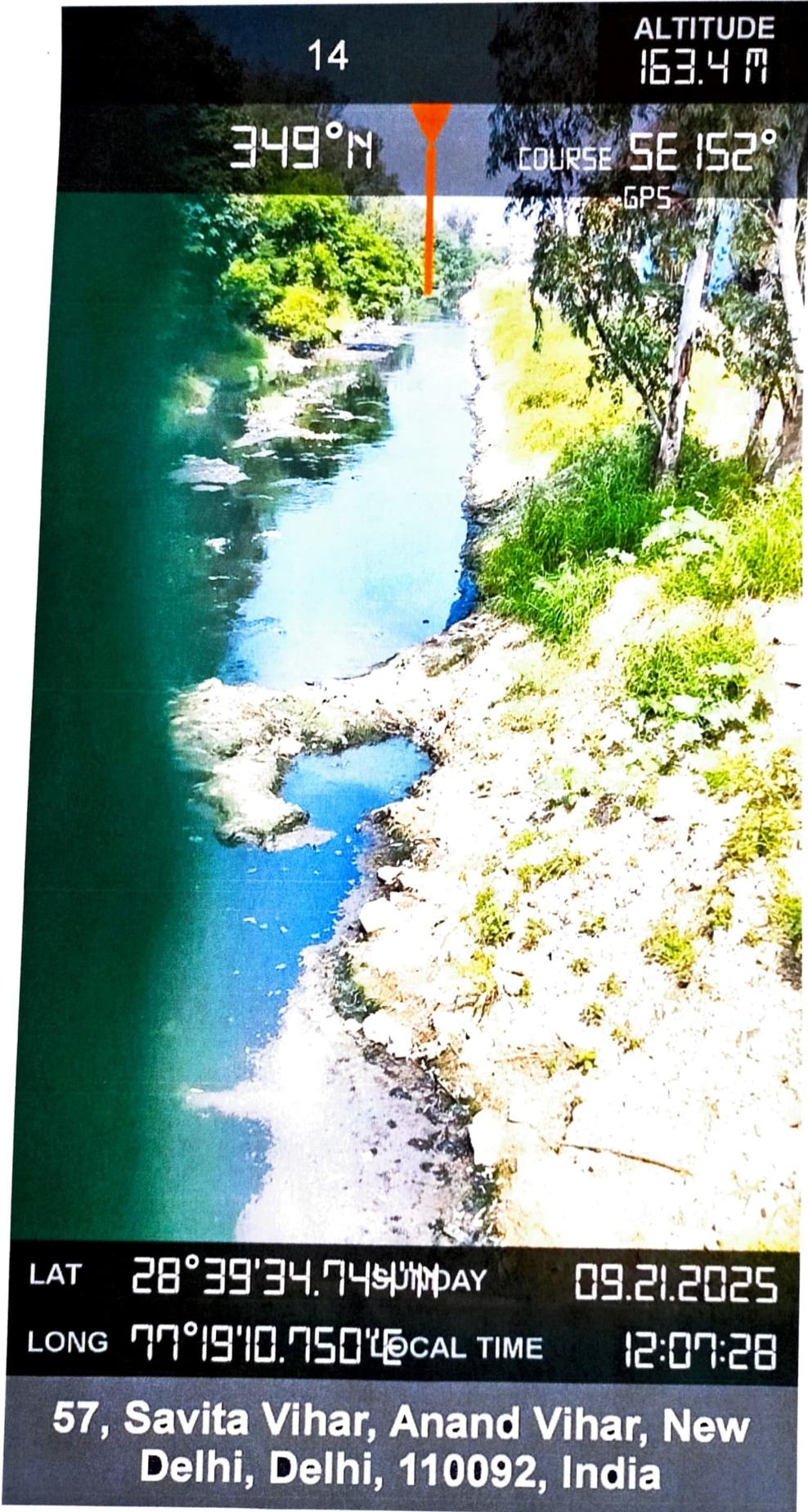
**Applicant**



Through Counsel



**Advocate Ashish Jain**



14

ALTITUDE  
163.4 m

349° N

COURSE SE 152°  
GPS

LAT 28° 39' 34.74" N

09.21.2025

LONG 77° 19' 10.750" E LOCAL TIME

12:07:28

57, Savita Vihar, Anand Vihar, New  
Delhi, Delhi, 110092, India



3

ALTITUDE  
162.9 m

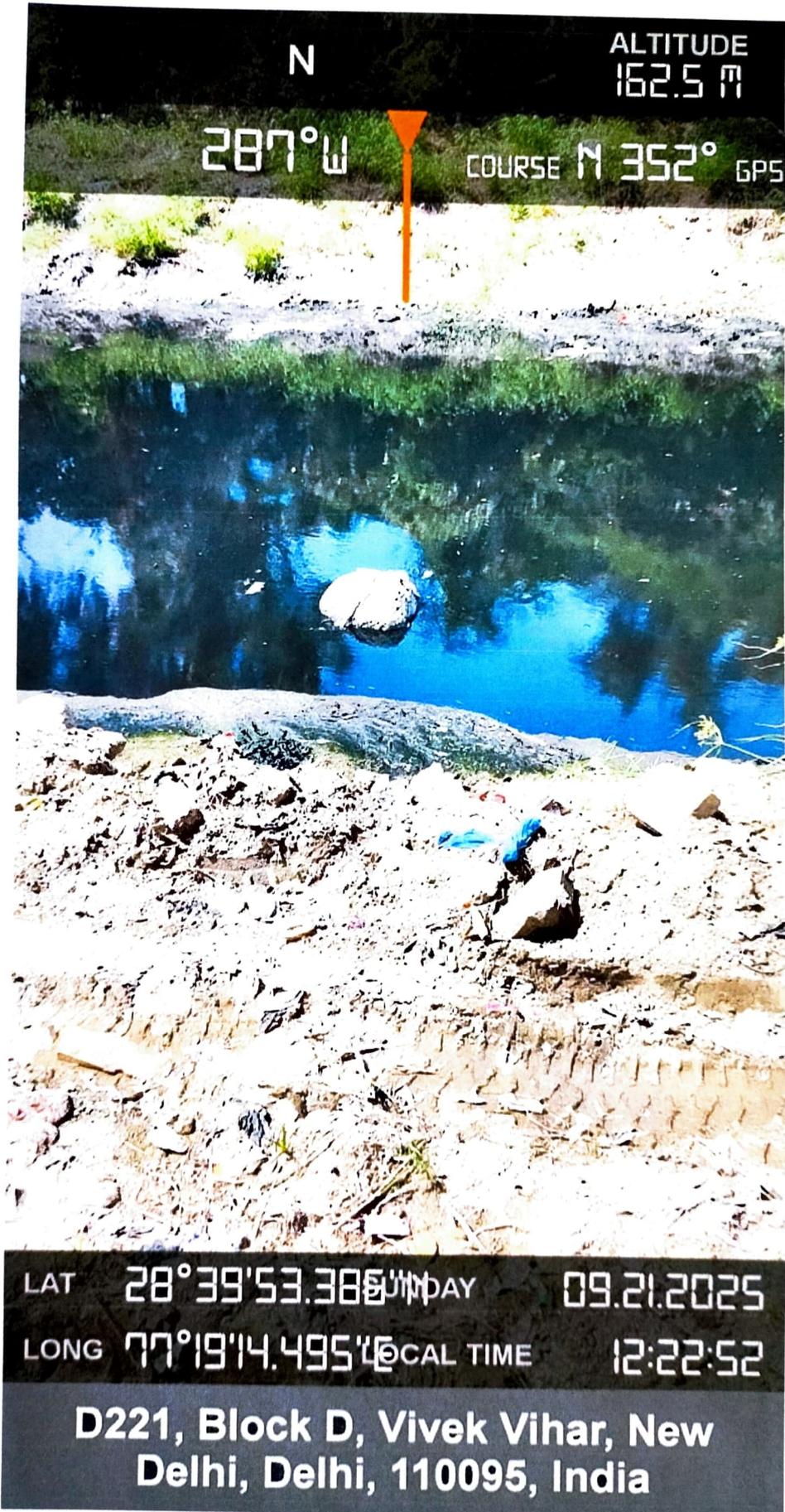
301° NW



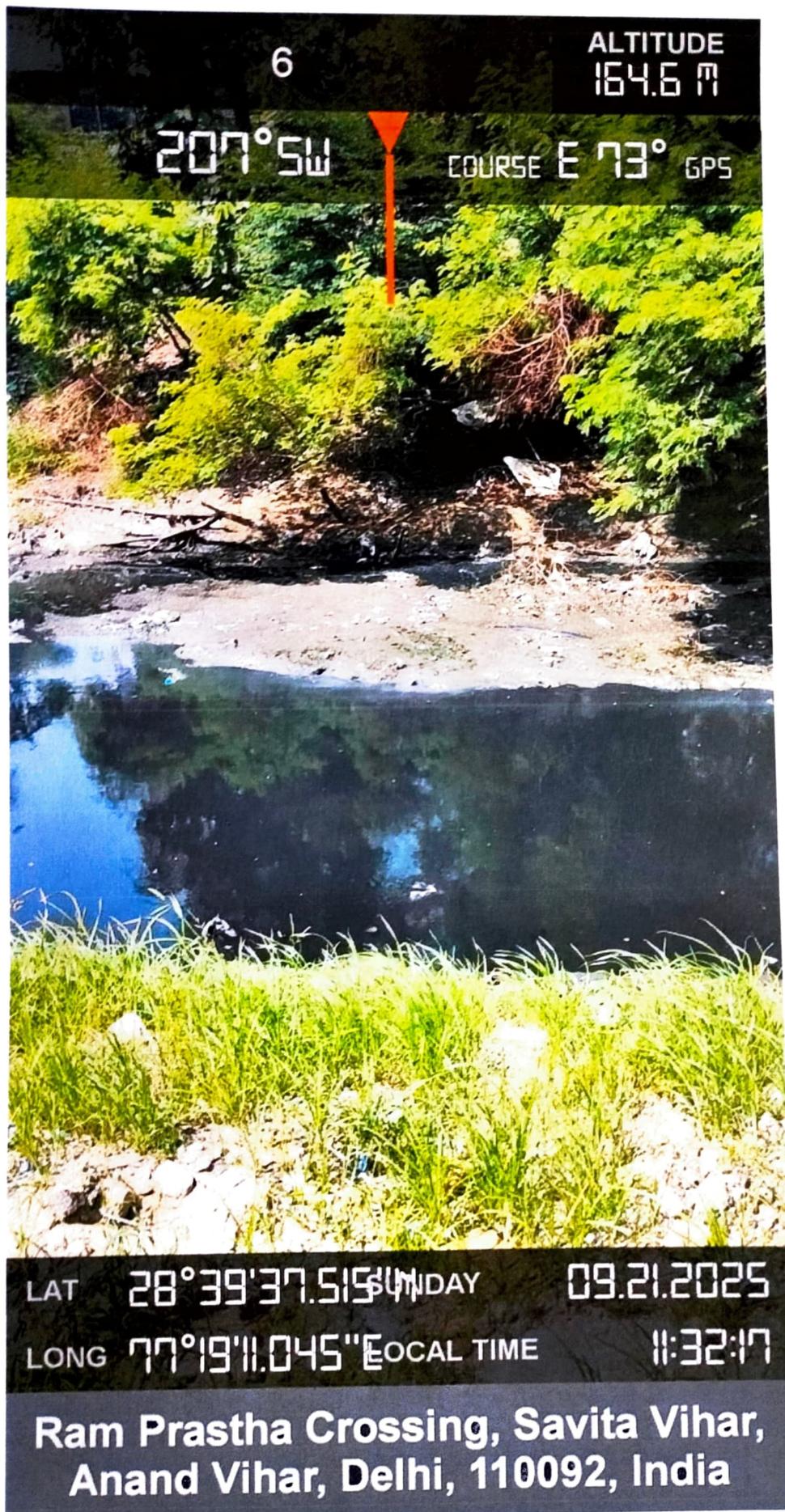
COURSE 10° GPS

LAT 28°39'34.870"N DAY 09.21.2025  
 LONG 77°19'11.082"E LOCAL TIME 11:30:08

**Chaudhary Charan Singh Marg,  
 Ramprastha Colony, Block D, Savita  
 Vihar, Anand Vihar, Delhi, 110092,  
 India**







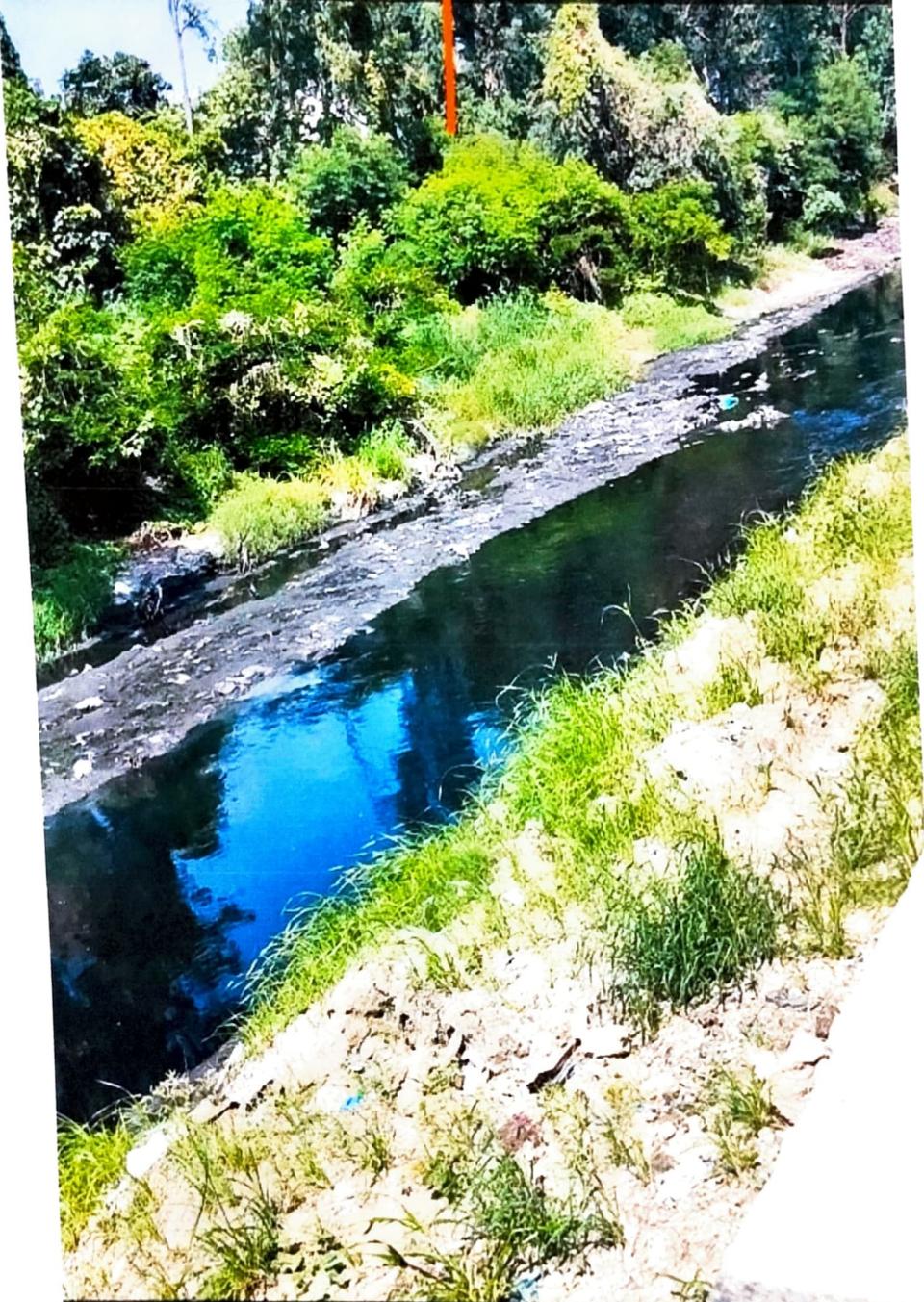
114

8

ALTITUDE  
162.9 m

0° N

COURSE N 0° GPS



LAT 28°39'37.429"N DAY 09.21.2025

LONG 77°19'11.070"E LOCAL TIME 11:32:31

Ram Prastha Crossing, Savita Vihar,  
Anand Vihar, Delhi, 110092, India

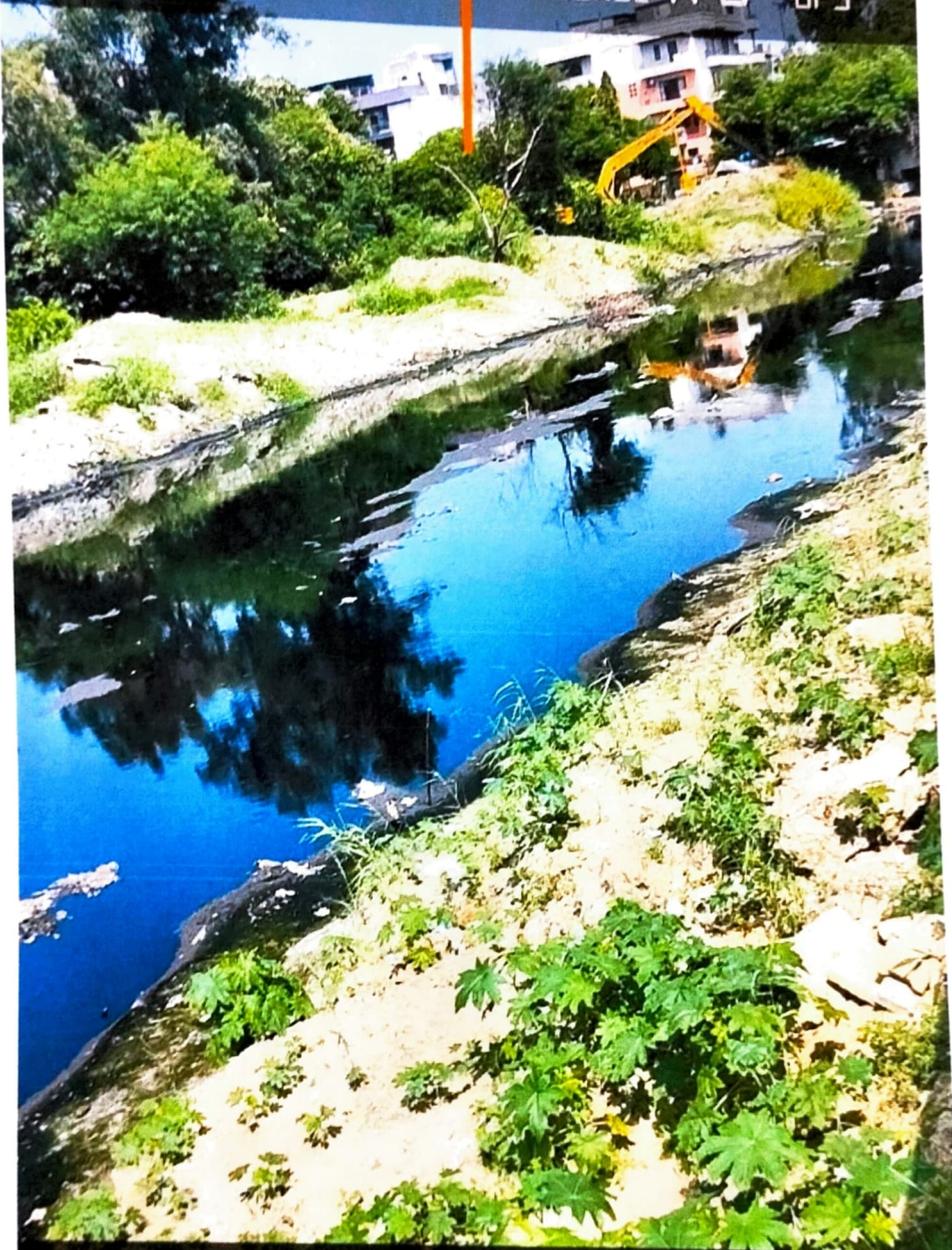


13

ALTITUDE  
161.7 m

20°N

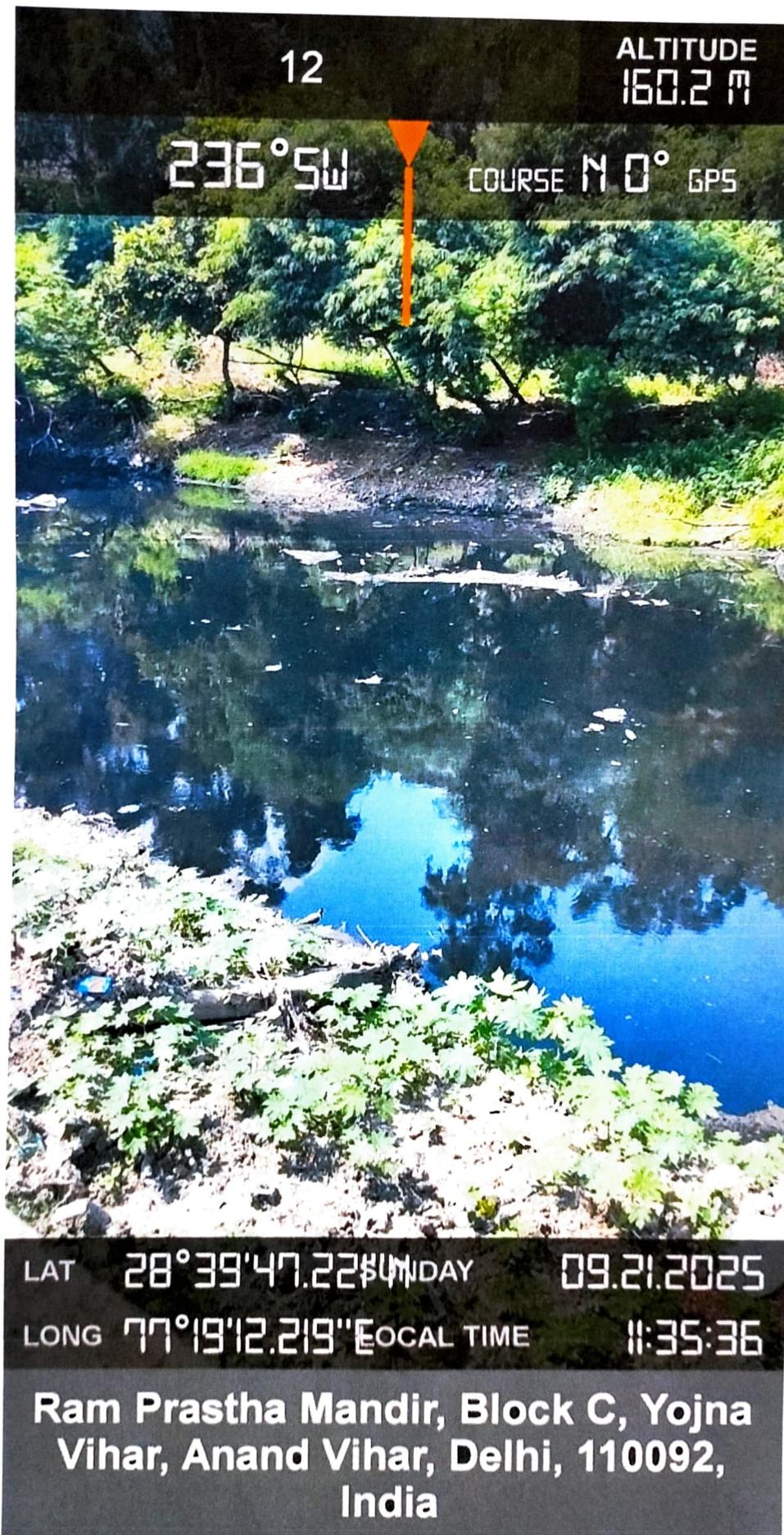
COURSE 110° GPS

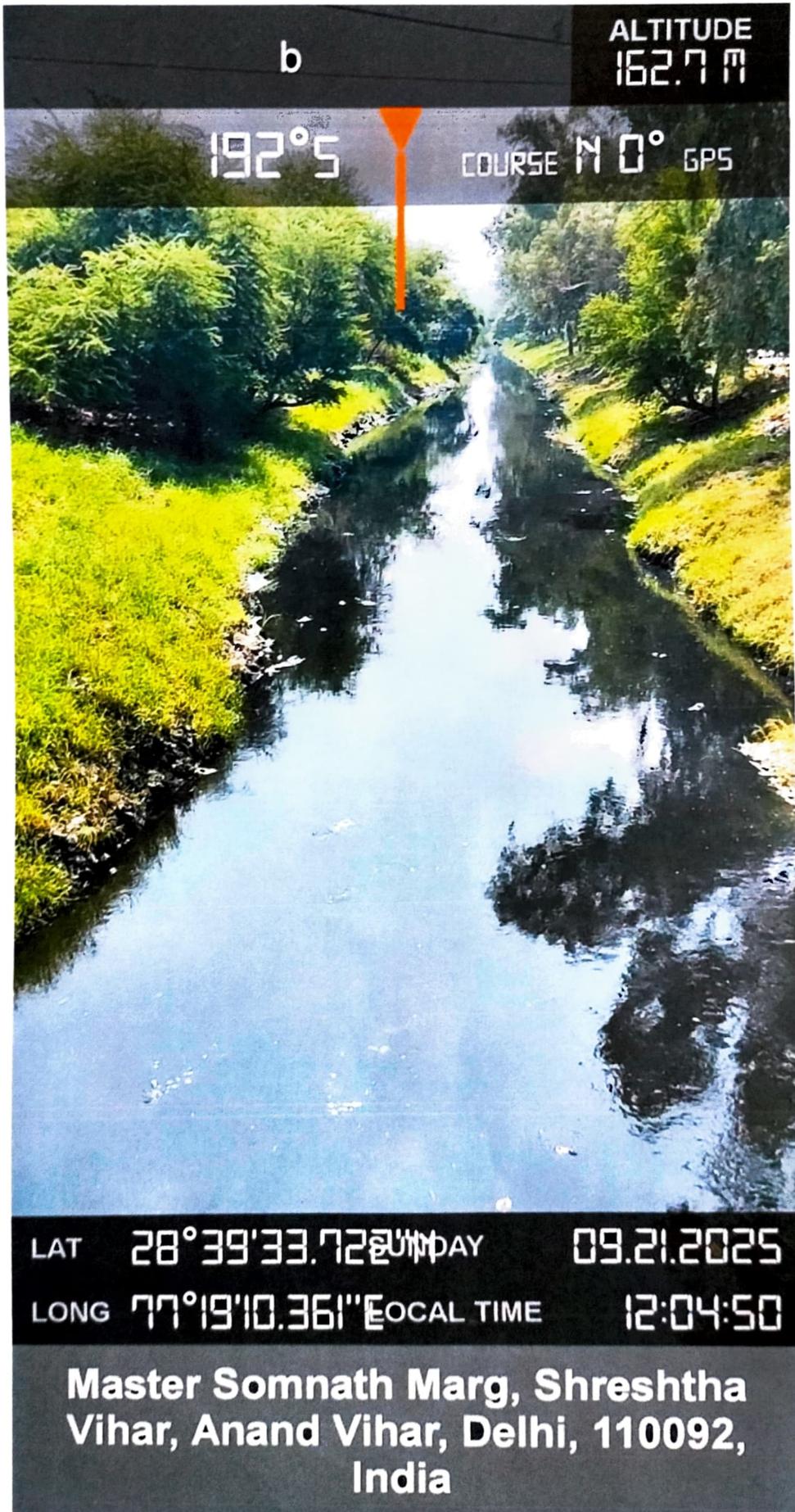


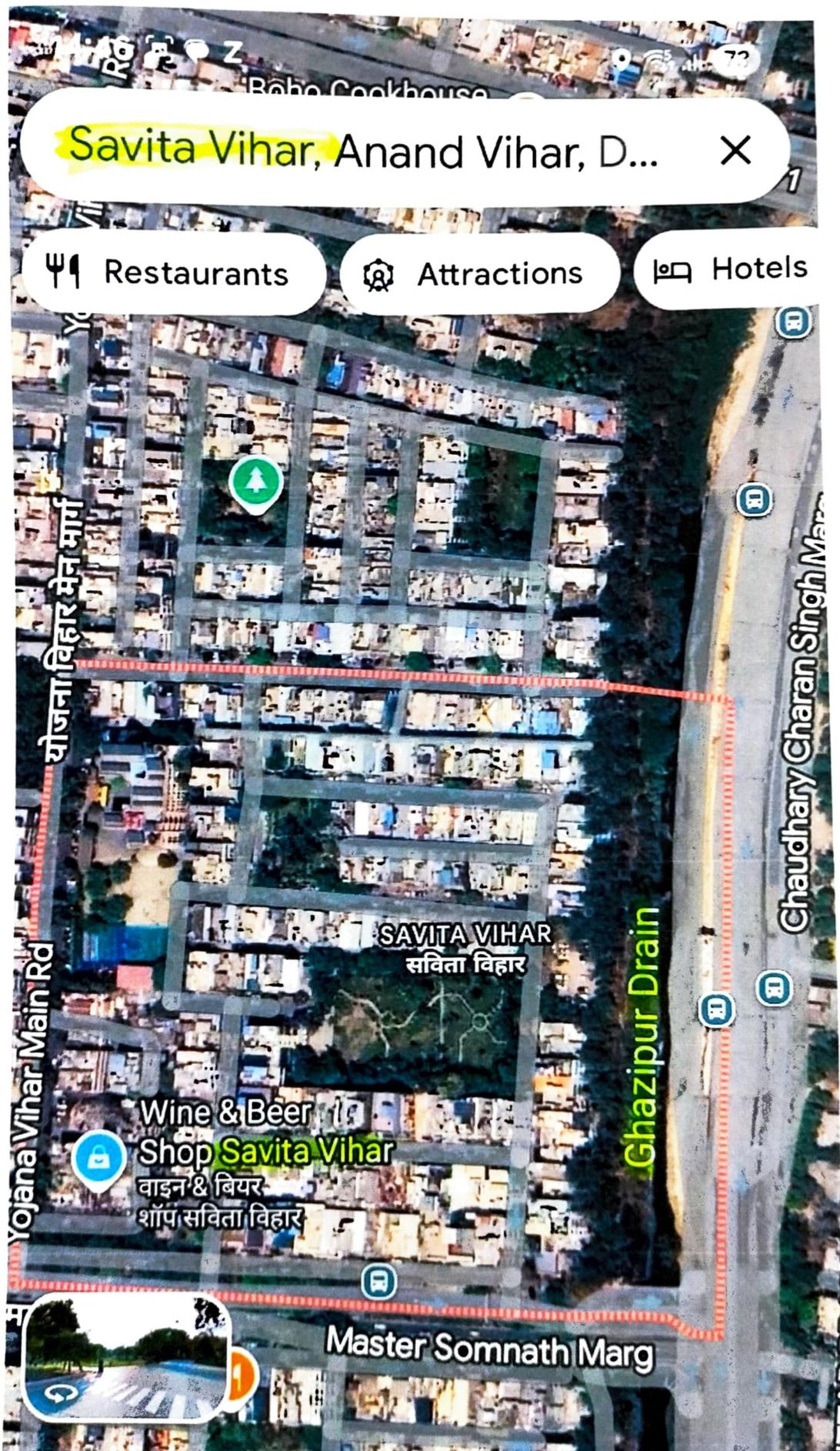
LAT 28°39'47.211"N DAY 09.21.2025

LONG 77°19'12.217"E LOCAL TIME 11:35:43

Ram Prastha Mandir, Block C, Yojna  
Vihar, Anand Vihar, Delhi, 110092,  
India







BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO: 264 OF 2025

IN THE MATTER OF:

Residents Welfare Association of Savita Vihar

... Applicant

VERSUS

Irrigation & Flood Control Department & Ors.

... Respond

AFFIDAVIT

I, **Sanjay Kochchar** S/o Sh.H.L. Kochchar R/o 137 Savita Vihar Delhi-110092 and authorized representative of the Applicant **Residents Welfare Association of Savita Vihar ( Regd )** do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the Applicant Association in the above matter and am well conversant with the facts and circumstances of the case; hence, competent to swear this affidavit.
2. That the accompanying **Rejoinder / Reply** to the Replies filed by **Respondent No. 1 (Irrigation & Flood Control Department)** and **Respondent No. 3 (Delhi Jal Board)** has been drafted under my instructions and the contents thereof are true and correct to my knowledge and belief, based on records and information received from residents of the locality.  
That the statements made in **paragraphs 1 to 10** of the Rejoinder are true and correct to my knowledge and belief; nothing material has been concealed therefrom.
4. That the documents annexed as **Annexure A (Colly)** are true copies of photographs and visual evidence taken on-site, showing the current condition of Trunk Drain No. 2 and adjoining areas.

Handwritten signature and text: identify the deponent who has signed in my presence

Handwritten signature of the deponent and the word **DEPONENT**

Official circular stamp: Oath Commissioner, Sl. No. 13/2025, App. By: D... High Court, 15/05/2025 to 14/05/2027, Karkardooma Court, New Delhi

VERIFICATION

Verified at New Delhi on this \_\_\_ day of 10 OCT 2025, that the contents of the above affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therefrom.

Handwritten signature of the deponent and the word **DEPONENT**

Printed verification text: I hereby declare that the contents of the affidavit which have been read over & explained to him/her are true & correct to his/her knowledge. Includes handwritten signature of Sanjay Kochchar and ASM Sh. J... and date 10 OCT 2025.